

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SAI PRECIOUS TRAEXIM PRIVATE LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SAI PRECIOUS TRAEXIM PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05.08.2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U51398DL2005PTC139379
5.	Address of the registered office and principal office (if any) of corporate debtor	A-14, LOWER GROUND FLOOR NEW FRIENDS COLONY NEW DELHI DL 110065 IN
6.	Insolvency commencement date in respect of corporate debtor	08.06.2020
7.	Estimated date of closure of insolvency resolution process	05.12.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	ATUL KUMAR JAIN IBBI/IPA-002/IP-N00734/2018-19/12266
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-4/522 EKTA GARDENS. 9 IP EXTN. DELHI-110092. Email: atulkj@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	613 LAXMI DEEP BUILDING LAXMI NAGAR DISTRICT CENTRE DELHI-110092 Email: cirpsai8@gmail.com
11.	Last date for submission of claims	22.06.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the M/s Sai Precious Traexim Private Limited on 08.06.2020

The creditors of M/s Sai Precious Traexim Private Limited, are hereby called upon to submit their claims with proof on or before 22.06.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.- NOT APPLICABLE IN THIS CASE

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

ATUL KUMAR JAIN

Interim Resolution Professional

IBBI/IPA-002/IP-N00734/2018-19/ 12266

Place: Delhi

Date: 10.06.2020 :